

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No.4974 of 1999

Collector of Central Excise, Rajkot

Appellant (s)

VERSUS

M/s. Acrysil (India) Ltd.

Respondent (s)

( With Office Report )

Date : 30/04/2002 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

For Appellant (s) Mr. R.P. Bhat, Sr.Adv.  
Mr. Gauri Shankar Moorty, Adv.  
Mr. Manish Singhvi, Adv.  
Mr. B. Krishna Prasad, Adv.

For Respondent (s) Mr. T.L.V. Iyer, Sr. Adv.  
Mr. Subramonium Prasad, Adv.  
Mr. Abhay Kumar, Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

The appeal is dismissed in terms of the signed order.

.SP1

(Pawan Kumar) (Prem Prakash)  
Court Master Court Master  
(signed order is placed on the file)

.PA

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No.4974 of 1999@@  
EEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEE

Collector of Central Excise, Rajkot

..Appellant

Vs.

O R D E R@@

EEEEEEEEEE

.....L.....I.....T.....T.....T.....T.....T.....T.....J

.SP2

The tribunal has relied upon its own judgment in the case of M/s. Goramal Hari Ram vs. CCE, Delhi reported in 1994(69) ELT 269 which matter has not been carried to this Court in appeal. We are also told that the question in this appeal has now become academic by the subsequent amendment. This appeal is dismissed.

.SP1

.....J.  
( N. SANTOSH HEGDE )

.....J.  
( SHIVARAJ V. PATIL )

New Delhi,  
April 30, 2002.